

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
New Delhi

**NOTIFICATION**

No.L- 7/138/(153)/2008-CERC

Dated the November 2008

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and of all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely: -

**CHAPTER- I: PRELIMINARY**

**1. Short Title and Commencement**

(a) These regulations may be called the Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2008.

(b) These regulations shall come into force from the date of their publication in the Official Gazette.

**2. Submission of information:** In compliance with clause (a) of sub-section (3) of Section 10 of the Electricity Act, 2003 (36 of 2003) every generating company which, on the date of commencement of these regulations is operating or setting up a generating station referred to in clause (a) or clause (b) of sub-section (1) of Section 79 of the aforesaid Act shall furnish to the Commission, up-to-date details prescribed in the Form appended to these regulations, separately for each generating station owned by it, indicating the status as on 1<sup>st</sup> April of the year by 30<sup>th</sup> April of every year.

Provided that in case of a generating company proposing to set up a generating station after commencement of the regulations, the first report with the prescribed details shall be submitted at least three years before the projected date of commercial operation of the first unit of the generating station proposed to be set up by it.

**Form**

**TECHNICAL DETAILS TO BE FILED BY THE GENERATING COMPANIES IN COMPLIANCE OF SUB-SECTION (3) OF SECTION 10 OF THE ELECTRICITY ACT, 2003.**

1. Name and address of the generating company :
2. Name of the generating station :
3. Location (District and State) of the generating station:
4. Installed capacity/proposed capacity and configuration (number of units x MW) :
5. Type (Thermal/Hydro/Nuclear/combined cycle/  
Gas turbine /Diesel generator/Wind/Solar/Cogen/Others):
6. Main fuel :
7. Secondary fuel :
8. Expected annual energy generation or design energy (for Hydro generating station) in MU :
9. Actual/expected dates of commercial operation, unit-wise :
10. Detail of tied up beneficiaries/target beneficiaries/merchant capacity along with percentage share with reference to the installed capacity for each beneficiary/category:
11. Steps taken for ensuring availability of the associated transmission system:
12. Name and address of the transmission licensee with whom matter is being coordinated:

Note:

- (a) “beneficiary” means the person with whom the generating station has entered into or proposes to enter into long-term power supply agreement;
  
- (b) “design energy” means the quantum of energy which can be generated in a 90% dependable year with 95% installed capacity of a hydro power generating station;
  
- (c) “installed capacity” means the summation of the name plate capacities of all the units of the generating station reckoned at the generator terminals;
  
- (d) “merchant capacity” means the quantum of power proposed to be sold, otherwise than through long-term power supply agreement;
  
- (e) “target beneficiary” means an agency who is likely to be entering into a long-term power purchase agreement with the generating company;